SHRI SAN AT KUMAR RAH A: From the statement 1 find that in the Fifth Plan Rs. 1,098 crores have been allocated. I want to know on what basis this sum has been allocated. While allocating this fund, has the Government taken into account the need for removing imbalances and disparities that exist in the matter of electrification in different States?

PROF. SIDDHESHWAR PRASAD: As regards the second part of the question. Government is taking that into consideration while formulating the Plan proposals. As regards the first part, we have said that this figure is not the final figure. It is just a proposal for the Fifth Plan.

SHRI A. G. KULKARNI: In view of the fact that the rural electrical co-operatives are doing good work and they have carried out this concept nicely, may I know the following from the hon. Minister? The outlay for the Fifth Plan is only Rs. 200/-crores per year. Looking to the large number of villages, this amount will be totally inadequate in the light of large areas to be irrigated. Will the Minister, therefore, consider the question of increasing the quantum to cater to the needs of large number of pump sets, motors and extension services? But in view of the largescale shortage of power in the various states in the Northern, Southern and Eastern sectors, will he agree to the proposal to allow them to have captive diesel sets or coal-based sets? Otherwise this concept will only be limited to the extent of power supplied by the Electricity Boards in various States. Will the Minister agree to this proposal?

SHRI K. C. PANT: The outlay proposed for the Fifth Plan is Rs. 1,098/- crores and not Rs. 200/- crores.

SHRI A. G. KULKARNI : Rs. 200 crores per year.

SHRI K. C. PANT: That is right. But this has to be viewed against the outlays in the generation sector and transmission sector and a certain balance has to be kept. Merely increasing the outlay in the rural electrification sector without corresponding increase in the generation and transmission sectors will not produce the desired results. The second suggestion will have to be viewed in terms of the cost of power. If diesel sets are costly, then it will affect the economy of these cooperatives.

It is because if they are going to supply very high-cost power to the villages, naturally, to that extent, it would not be able to work and it would not be able to work if the grid power is very much costlier than this. Then it would be in the interest of the co-operatives to have these small sets as captive sets. So, it is in this context that this idea will have to be considered and we want the co-operative idea to spread in this field and that is why we have been encouraging this. Even in the past, amongst the five co-operatives which my colleague has mentioned, one of the difficulties which at least one of the cooperatives has come across is the high cost of power—in fact, two of them have come across this—and the high cost of power is one of the difficulties faced by the two co-operatives which are not functioning as well as the other three. So, this has to be kept in mind.

MR. CHAIRMAN: Yes, Mr. Niren-Ghosh.

SHRI NIREN GHOSH: Not on this question. I want to put a supplementary on the next question.

MR. CHAIRMAN : All right. Next question.

## Code of conduct in elections

- ♦152. SHRI O. P. TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether the Election Commission framed a code of conduct in 1971, for preventing the misuse of official machinery in elections;
- (b) whether it is proposed |o accord legislative recognition to the rules laid down in the said code of conduct; and
- (c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI N1TI RAJ SINGH CHAUDHURY): (a> The Model Code of Conduct for the guidance of political parties and candidates issued by the Commission on 30lh December, 1971, contained a provision that "the ruling party will ensure that no cause is given for any complaint that it has used his officii'I

position for the purposes of its election campaign."

(b) and (c) A Code of Conduct is a set of guide-lines the observance of which depends on agreement among political parties and self-discipline. No legal sanction is envisaged for a Code of Conduct.

श्री ओइम् प्रकाश स्यागी: सभापति-महोदय, मैं मंत्री महोदय से यह जानना चाहता हं कि क्या सरकार यह भ्रनभव करती है कि गत चुनावों में मंत्रियों ने जहां-जहां भी उनकी सरकार थी उन्होंने ग्रपनी पार्टी के प्रचार में मोटरों का, हवाई जहाजों का, हेलीकोप्टरों का प्रयोग किया और अपने-अपने पदों का दुरुपयोग किया ? यदि सरकार यह अनुभव करती है कि चनाव तटस्थ ग्रौर निष्पक्ष होने चाहिए तो चुनाव की निष्पक्षता ग्रीर तटस्थता को सूरक्षित रखने के लिए क्या वह यह अनभव करती है कि चुनाव के समय स्नाल इंडिया बेसिस पर केन्द्रीय सरकार ग्रौर प्रान्तों में प्रान्तीय सरकार को त्यागपत्न दे देना चाहिए ताकि चनाव तटस्थ और निष्पक्ष रूप से हो सकेंं ? क्या ग्राप संविधान में इस प्रकार परिवर्तन करने का विचार रखते हैं, यदि नहीं, तो उसका कारण क्या है ?

SHRI NITIRAJ SINGH CHAUDHURY: This supplementary does not arise out of this question.

## श्री ओइम् प्रकाश त्यागी : क्यों ?

SHRI NITI RAJ SINGH CHAUDHURY: It does not arise because the question here is specific. But you are suggesting something which is not in the main question. However, I am replying to your question.

पहला प्रक्त ग्रापने मुझसे किया व्यक्तिगत।

मैंने किसी चुनाव में किसी भी सरकारी साधन
का किसी भी रूप में , प्रत्यक्ष या परोक्ष रूप
भें, उपयोग नहीं किया।

श्री ओइम् प्रकाश त्यागी : मैंने आपके लिए नहीं कहा। आप उदाहरण देने की बात कहेंगे तो प्रधान मंत्री ने 35-37 बार हेली-काप्टर का इस्तेमाल किया। श्रो नीति राज सिंह जौधरी: श्रापने मुझसे नहीं, श्रापने सब मंतियों के बारे में कहा ? श्राप स्पष्ट श्रारोप लगाएं तो उनका स्पष्ट उत्तर दिया जायगा । श्रापने एक स्वीपिंग रिमार्क किया, वह बिल्कुल गलत है, मैं उससे इन्कार करता हूं ।

श्री ओइम् प्रकाश त्यागी: मैं दूसरा प्रश्न यह पूछना चाहता हूं। चुनावों में एक ग्राचरण संहिता निर्धारित करने के लिए क्या श्राप का विचार यह है कि तमाम राजनीतिक पार्टियों के साथ मिल कर एक ग्राचरण संहिता बनाई जाय—ताकि चुनावों में धन का भी कम उपयोग हो ग्रीर चुनावों के समय पर जो रिगिंग ग्रीर जाति के ग्राधार पर काम चलता है वह रक सकता है ग्रगर इस प्रकार की संहिता बन जाय ताकि चुनाव निष्पक्ष रूप से हो सकें ? क्या सरकार इस प्रकार सभी पोलिटिकल पार्टियों से मिल कर ग्राचार संहिता बनाने का विचार करती है ग्रीर यदि हां तो ठीक है, नहीं तो क्यों ?

श्री नीति राज सिंह चौधरी: इलैक्शन कमीशन ने एक—दो बार देश में जितनी पार्टियां हैं उनके प्रतिनिधियों को बुला प्रयास किया कि सब मिल कर एक आचरण संहिता बना लें। आचार संहिता कोई कानून द्वारा लागू नहीं की जा सकती, वह मनुष्य के आचरणों पर निर्भर है और उनकी सहमित से हो सकती है, लेकिन दुर्भाग्य यह है कि सब राजनीतिक दल उसमें सहमत नहीं हुए। इस लिए इलैक्शन कमीशन ने 71 और 74 में अपनी तरफ से सुझाव दिए थे कि जो राजनीतिक दल हैं वे उनके अनुसार आचरण करें तो बहुत अच्छा होगा।

श्री रबी राय: सभापित महोदय, मंत्री
महोदय ने अभी बताया कि चुनाव में जो
आचार संहिता बनी थी उसमें यह लक्ष्य था
कि सरकारी दल इसमें ज्यादा हस्तक्षेप नहीं
करें। लेकिन मैं आपके जरिये मंत्री महोदय
का ध्यान खींचना चाहता हूं।क्या मंत्री महोदय
को मालूम है कि पिछले विधानसभा के चुनाव

11

प्रचार हो ...

में उड़ीसा केजो गवर्नर थे, चूंकि उस समय राष्ट्रपति शासन था और राष्ट्रपति शासन-काल में जो गवर्नर बीठ डीठ जट्टी साहब ने खुद सरकारी खर्चे पर चुनाब के पन्द्रह् दिन पहले दिल्ली को अफसरों को भेज कर एक प्रचार पत्र छपवाया जिस पर 10 लाख रुपये खर्चा हुआ कांग्रेस को सहायता देने के लिए यह मंत्री महोदय को मालूम होगा । अगर मालूम हैतो छानबीन करके यह बतायेंगे कि इस तरह का कार्य चलेगा कि गवर्नमेंट

श्री सभापति : यह आपने कह दिया ।

की तरफ से रुपया खर्च करके पार्टी का

श्री रबी राय: टैक्सपेयर का रुपया खर्च करके अफसर लोगों को भेज करके कांग्रेस दल को सहायता करने के लिए पेपर छपा था।

श्री नीति राज सिंह चौधरी : माननीय सदस्य ने जो बात कही उसकी हमें कोई जान-कारी नहीं है । यदि उसका पूरा विवरण भेज दें ...

श्री रबी रायः पूरा विवरण दे रहा हूं... श्री नीति राज सिंह चौधरी: मुझे सुन जीजिए। यदि आप उसका पूरा विवरण लिख कर भेज दें तो उसके ऊपर पूरी कार्य-वाही की जाएगी।

SHRI KRISHAN KANT: I would request the hon. Minister not to give replies as usual, because...

MR. CHAIRMAN: Put your question

SHRI KRISHAN KANT: The question us this. Conditions in the country are changing fast. The day before yesterday the Home Minister said that the country has to think and all the political parties have to think whether we can adopt some modifications on the German system or

the system in Italy, because आचार संहिता टूट रही है देश में और जनता का विश्वास इलैंक्शन सिस्टम से जा रहा है। May I know whether the Government is considering inviting other political parties to discuss this because of the challenge to our present system, so that elections are fair not only in letter but also in spirit? The Prime Minister in her reply in connection with the President's Address in the Lok Sabha and Rajya Sabha stated that the Government is prepared to consider the issue of fund collections. May I know what steps have been taken after the speech of the Prime Minister so that we can ensure that elections are free and fair?

SHRI NITI RAJ SINGHCHAUDHURY: Sir, the question involves three points. The first is about the statement of the Prime Minister and what steps have been taken thereafter. About that I have no knowledge. I shall ascertain and lei my | hon. friend know about it, because the matter concerns others also. Then, about the system of elections, purity of elections and other things, I agree with the sentiments expressed by him. We also wish that the elections in the country, and not only in India but in other countries also, should be fair and absolutely clean. To achieve that, unless all the political parties combine and agree, it cannot be possible. As I said in reply to an earlier question, an attempt was made and all the political parties were invited to have an agreement on this, but, unfortunately, that failed.

SHRI KRISHNA KANT: You omitted one of my questions. I asked, in view of the changed situation, are the Government prepared to call afresh all the parties-again...

SHRI NITI RAJ SINGH CHAUDHURY. I am sorry I forgot that part of the question. This will receive our serious consideration.

SHRI NIREN GHOSH: The code of conduct so far evolved envisages that there should not be any false motive or rigging and black money should not be utilized. May I know from the Government whether he is aware that serious allegations have been made that the last West Bengal election, the 1972 election, was conducted completely on violence and there was complete rigging in respect of 200 seats?

West Bengal has been turned into a second Kashmir and no parMecwmsi) democracy exists there. And recently in the elections in UP and Bihar, in Madhubani constituency and in the elections in Orissa charges were levelled that there was rigging on a wide scale. The sugar barons, the Jute magnates and others are said to have given crores and crores of black money. That has been the allegation. Even in the tyre case Rs. 90 lakhs in one single cheque were given to the Congress by the tyre distributors. That being the position. I would like to know whether you will probe into all those affairs. Some probe will have to be conducted into those allegations by a parliamentary commission of both Houses irrespective of party affiliations since the very existence of parliamentary democracy is at stake. Would you consider appointment of such a commission to make an on-the-spot study and make recommendations to Parliament about the actual state of affairs in this respect?

SHRI NITI RAJ SINGH CHAUDHURY: These are general charges and no general charge can be inquired into and unless specific charges are made.

DR. K. MATHEW KURIAN: (There are specific charges.

SHRI NITI RAJ SINGH CHAUDHURY: ... no inquiry can be made. Let me complete the reply. As for my friends allegation that tyre distributors gave some lakhs of rupees to the Congress, I specifically deny it; that is entirely false.

SHRI NIREN GHOSH: Only the other Ministry could not deny it. There was a question in this very House on the subject and you do not even know that. The tyre distributors did give the whole amount in one single cheque and the Ministry had no face to deny it.

SHRI NITI RAJ SINGH CHAUDHURY: I am denying it specifically. I deny it once, twice, thrice and I will deny it a hundred times because they are false.

SHRI NIREN GHOSH: Three thousand distributors gave the amount in one single cheque to the Congress.

MR. CHAIRMAN : Mr. Prakash Vir Shtttri.

श्री प्रकाशबीर शास्त्री : सभापति जी. में मंत्री महोदय से यह जानना चाहता ह कि उत्तर प्रदेश के इन विधान सभा निर्वाचनों के पश्चात सर्वोदय नेता श्री जयप्रकाश नारायण ने अभी कुछ चनाव के लिए आचारण संहिता संबंधी अपने सुझाव दिये थे। मैं जानना चाहता हं कि क्या वह सुझाव मंत्री महोदय की जानकारी में आये हैं ? यदि आये हैं तो उन मुझावों में किसी सुझाव के ऊपर सरकार विचार करने के लिए तैयार हैं ? और दूसरी बात मैं यह जानना चाहता हं कि यह राज्य सभा के जो अप्रत्यक्ष चनाव होते हैं उन में कुछ पंजीपति खड़े हो कर जिस तरह से विधायकों को भ्रष्ट करते हैं उन से बचने के लिए क्या उपाय किये जा सकते हैं, इस दिशा में भी क्या सरकार कुछ विचार कर रही है ?

श्री नीति राज सिंह चौधरी: जयप्रकाश जी ने जो सुझाव दिये हैं उन को मैंने पढ़ा है और उन को मैं ने समझा है। जैसा मेने पहले प्रश्न के उत्तर में कहा कि जब तक सब राजनीतिक दल मिल कर यह निश्चय न कर लें कि हम इस तरह से आचरण करेंगे तब तक जयप्रकाश बाब या अन्य कोई भी कितनाभी कहे और हम उस को सुनलें और सूनने के बाद भी अगर हम विपरीत आचरण करें तो उस से कुछ नहीं होगा। हम सब को बैठ कर, सलाह कर के, एक मत हो कर इस पर आचरण करना चाहिए । अकेले शासन के आचरण करने की बात नहीं है, सब दलों के आचरण करने की बात है। दूसरे राज्य सभा के चुनाव के बारे में जो आप ने कहा, ऐसी बातें अखबारों में जरूर पढ़ने में आयी हैं। यह सब बहत गलत वातें है और ऐसी बातें नहीं होनी चाहिए और इस के लिए भी जब तक सब दल मिल कर, एक हो कर ऐसे भ्रष्ट आचरण के लिए एक तरह की कार्यवाही नहीं करते है तब तक कुछ नहीं हो सकेगा क्योंकि ऐसे लोग हर दल के आदिमयों को खरीदने की कोशिश करते हैं और जब सब दल तैयार हो जायेंगे और खरीद 15

## बित्री बंद हो जागेगी तब ऐसी बात कभी नहीं हो सकेगी।

MR. CHAIRMAN : Mr. Jha, last question,

DR. K. MATHEW KURIAN: Sir,...

MR. CHAIRMAN: That list he last question. I have called Mr. Niren Ghosh from your party. That is enough. I cannot take more than fifteen minutes over one question.

श्री कमलनाय झा: माननीय मंत्री मोहदय इस बात को जानते होंगे कि उत्तर प्रदेश के चुनाव के सिलसिले में विदेशी शक्तियों से कुछ राजनीतिक पार्टियों की साठगांठ हुई और देश के बाहर का पैसा यहां आया और उस का उपयोग उत्तर प्रदेश के चुनाव के सिलसिले में किया गया इस से हिन्दुस्तान के जनतंत्र पर एक नया जबरदस्त खतरा उपस्थित हो गया है। इस लिए यहां निष्पक्ष चुनाव हो सकें इस के लिये क्या मंत्री महोदय इस की जांच करायेंगे ?

श्री नीति राज सिंह चौधरी: माननीय सदस्य ने जो बात कही वह एक ऐसा जनरल आरोप है कि उस में कुछ करना संभव नहीं होता। कोई आदमी यह बताये कि किस दल विशेष ने या किस व्यक्ति विशेष ने इस तरह की बात की तब निश्चित हो, ऐसे क्या इंक्वायरी की जाय। ऐसे आरोप पर कुछ करना कठिन होगा, लेकिन यह बात गलत है। यदि विदेशी पैसा कोई दल या व्यक्ति लेता है तो मैं मानता हुं कि वह देश के साथ गढ़दारी करता है।

DR. K. MATHEW KURIAN: On a point of order, Sir. In reply to various questions the Minister stated there is 1 i specific charge. I would like to bring to your notice...

MR. CHAIRMAN: Please sit down. Next Question, Mr. Subramanian Swamy.

DR. K. MATHEW KURIAN:... that in the case of.

MR. CHAIRMAN: You write to the Minister. Please sit down.

DR. K. MATHEW KURIAN: Sir; in the case of Irikkur election in Kerala the officers have been transferred...

MR. CHAIRMAN : I have called Mr. Subramanian Swamy.

DR. K. MATHEW KURIAN: I have got telegram from five people. The specific charge should be enquired into.

MR. CHAIRMAN : Next Question-Mr. Subramanian Swamy.

## विस्ती में रेलवे का तीसरा टर्मिनस स्टेशन

\*153. श्री सुब्रमणयम् स्वामी : सरदार कुमार सं० चं० आंबे : श्री जगदीश प्रसाद माणुर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली में तीसरा रेलवे टिमनस स्टेशन स्थापित किए जाने के काम में अब तक कितनी प्रगति हुई है; और
- (ख) इसके कब तक कार्य आरम्भ कर देने की आशा है?

[Third terminus railway station in Delhi

♦153. SHRI SUBRAMANIAN SWAMY: SHRI S. C. ANGRE: SHRI JAGDISH PRASAD MATHUR:

Will the Minister of RAILWAYS be pleased to state :

- (a) the progress made so far in regard to location of 3rd terminus railway sfalion in Delhi; and
- (b) by when it is expected to start functioning?]

tThe question was actually asked on the floor of the House by Shri Subramanian wamy. J[ ] English translation.